

13

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 180/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: Pearl Insulation Pvt. Ltd.  
V/s.  
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1. Vishal S. Jattar  
i/b India Law Alliance

Advocate

For Operational  
Creditor

*Vishal S. Jattar*

2. ANIP A. GANDHI

ADVOCATE

RESPONDENT

*Anip A. Gandhi*

**ORDER**

Learned Advocate Mr. Vishal Jattar i/b India Law Alliance present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent Counsel requested time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 15.12.2017 for objections of Respondent, if any, and for hearing before admission.

*Manorama Kumari*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.